

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	CP/7/2017
NAME OF THE PETITIONER(S)	:	C.J GEORGE + 3
NAME OF THE RESPONDENT(S)	:	SYNTHITE INDUSTRIES LTD & 13 others
UNDER SECTION	:	241/242 OF COMPANIES ACT 2013

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

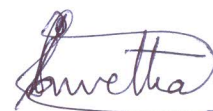
Mr. P.S. RAMAN
for THIRYAMBAK KANNAN
& ROHAN CHERIAN

R. 1



For TK Bhaskar
Priyadarshini N
Shwetha Varadevan

counsel for the
petitioners



ORDER

Ms N Priyadarshini, counsel for petitioners present. Shri P S Raman, counsel for respondents present. Counsel for the respondents has drawn our attention towards the sixth line of para 2 of the interim order dated 09.02.2017 wherein it is mentioned that "of Respondent No.1 company", "held by it in Cochin International Airport Authority Limited", as has been prayed under para 7.2 of the interim relief. Therefore, in exercise of the powers conferred under Rule 154 of the NCLT Rules, 2016, the accidental slip/omission is rectified by incorporating the words in the sixth line of para 2 of the order, "held by it in Cochin International Airport Authority Limited". These words have been incorporated in the interim order by hand in the presence of both the counsels. Accordingly, the order dated 9.2.2017 stands modified. Counsel for respondents filed CA wherein some other issues have been raised. Counsel for the petitioner sought time to file objections. Time extended at request. Put up on **04.03.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)